

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3350 of 2021

Sandeep Kumar @ Dibakar Mandal @ Sandip Kumar Mandal @ Sandip Mandal
@ Diwakar**Petitioner**

Versus
The State of Jharkhand.**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. R.S. Mazumdar, Sr. Advocate

For the State : Mr. Shailendra Kumar Tiwari, Special P.P.

02/13-4-2021 Heard the parties.

The petitioner is an accused in connection with Jamtara Cyber-Crime P.S.
Case No. 74 of 2020.

The petitioner and others were apprehended by the police and from his
possession, Mobile and SIMS were recovered. He was suspected to be involved
in cyber crime.

It appears that the petitioner has got one criminal antecedent being an
accused in Kaghdiya Rail P.S. Case No. 35 of 2014 but the same is not related
to cyber crime. The petitioner is in custody since 31.12.2020.

Regard being had to the above, the petitioner, named above, is directed
to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand
only), with two sureties of the like amount each to the satisfaction of learned
Additional Sessions Judge-1, Jamtara, in connection with Jamtara Cyber-Crime
P.S. Case No. 74 of 2020, subject to the condition that one of the bailers should
be a close relative of the petitioner.

(Rongon Mukhopadhyay, J)

Rakesh/-